

possible for the Central Government to take any action in the matter.

#### **Investment by Non-resident Indians**

3534. SHRI RAVINDRA KUMAR PANDEY : Will the Minister of INDUSTRY be pleased to state :

(a) whether there is any possibility of increasing investment in the technical sector by non-resident Indians;

(b) if so, the details thereof; and

(c) the percentage of investment made by the non-resident Indians in the direct foreign investment in the country?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) and (b) The Sector of investment primarily depends upon the choice of Non-Resident Indians (NRIs).

(c) Since the introduction of new Industrial Policy in July 1991, till 31.5.1996, the percentage of Non-resident Indians (NRIs) investment approved by the Government, comes to approximately 33% of the Foreign Direct Investment (FDI).

[English]

#### **Increase in Non-Tariff Business**

3535. SHRI PRADIP BHATTACHARYA : Will the Minister of COMMERCE be pleased to state :

(a) whether the attention of the Government has been drawn to the news-item captioned "Non-tariff barriers on the rise" as reported in 'Pioneer' dated July 16, 1996;

(b) whether it has been revealed that the use of non-tariff barriers have increased since the last few years according to a study conducted by FICCI; and

(c) if so, the reaction of the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH) : (a) to (c) Yes, Sir. The Government has identified Non-Tariff Barriers imposed by India's Major Trading Partners. Such barriers include textiles quotas, anti-dumping and countervailing duties, strict standards relating to health and environment etc. Most of such protectionist measures are consistent with the relevant GATT/WTO Agreements. Nevertheless, the non-tariff barriers identified by us are taken up bilaterally with our trading partners to ensure that market access of Indian exporters is not

unreasonably hindered by these trading partners. In case of any inconsistency or discrimination, India has a right to approach the WTO dispute settlement mechanism for redressal.

#### **Restructuring of P.S.U.s.**

3536. DR. M.P. JAISWAL : Will the Minister of INDUSTRY be pleased to state :

(a) whether the Scheme of Restructuring of Public Sector Units have been approved by United Nation Development Fund;

(b) if so, the details thereof;

(c) whether there is delay on the part of some State Governments in finalising the agreements in this regard;

(d) if so, the reasons therefor; and

(e) the steps taken in this regard?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) and (b) : UNDP has approved of a scheme which envisages turning around of 4 selected public enterprises of the Central Government and 3 selected public enterprises of the Govt. of Kerala through process consultancy in the form of management interventions at the enterprise level.

(c) to (e) : The Govt. of Kerala has not signed the project document as yet. They have been requested to expedite.

#### **Popularity of Indian Vehicles in Australia**

3537. DR. KRUPASINDHU BHOI : Will the Minister of INDUSTRY be pleased to state :

(a) whether some Indian commercial vehicles are very popular in Australia;

(b) if so, the details thereof alongwith the names of manufacturers;

(c) whether the Government propose to introduce those vehicles in other countries also; and

(d) if so, the steps taken in this regard?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) and (b) Yes, Sir. The TELCO commercial vehicle 207 — Pick-up launched recently in Australia has received good response in that country.

(c) and (d) The vehicle has already been introduced in countries like Spain & Italy where it is quite popular. The company is proposing to introduce it in other